

1 WP-11335-2025 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE & HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 8th OF APRIL, 2025

WRIT PETITION No. 11335 of 2025

M/S IBS AGRO INDUSTRY PROPRIETORSHIP FIRM Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Siddharth Gulatee, learned Senior Advocate along with

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Ms. Tulika Gulatee, learned counsel for the petitioner.

Shri Ritwik Parashar, learned counsel for respondent No.1.

Shri Vivek Ranjan Pandey, learned counsel for respondents No.2 & 3.

<u>ORDER</u>

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

This petition has been filed seeking the following reliefs:

That, during the pendency of the present petition, operation and effect of the order dated 31.01.2025 (Annexure P-2) in Kramank/Milling/2024-25/1666 issued by Respondent No.3 may kindly be stayed and the respondents be directed to immediately issue the necessary delivery orders to the petitioners.

2. The limited prayer made by the learned counsel for the petitioner is that the respondents may be directed to decide the representations dated 04/03/2025.

3. In view of the above submission, the writ petition is disposed of



2 WP-11335-2025 with a direction to the respondents to decide the representation dated 04/03/2025 filed by the petitioner expeditiously, in accordance with law, preferably within a period of two weeks from today and the decision so taken shall be communicated to the petitioner within one week thereafter.

4. Needless to state that if the petitioner is aggrieved by the order so passed by the respondents, he may challenge the same before the appropriate forum.

5. With the aforesaid direction, the writ petition is disposed of.

(SURESH KUMAR KAIT) CHIEF JUSTICE

(VIVEK JAIN) JUDGE

RS